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Title: Need to take steps to vacate railway land around the Western and Central Railway tracks in Mumbai region and rehabilitate the persons residing there.

**SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL):** Hon. Speaker, I would like to draw the attention of the hon. Minister of Railways to a serious situation of occupation of railway land around the Western and Central Railway tracks in Mumbai region. Thousands of families are staying there for many decades. The third generation of these families are now residing there in slums and carry necessary Government documents as proof. Most of these slums got registered with the Government of Maharashtra as a cooperative housing society thereby gaining legal entity. Most of these slums have been provided with basic facilities, such as electricity, water supply connections, toilet blocks, etc. and regularised them as slums. The members of these families possess all Government documents as proof, like the Aadhar Card, Voters Card, PAN Card, Ration Card, etc. of their respective addresses where they live.

Since the land belongs to the Railways, the State Government of Maharashtra is not able to develop it under the SRA Act. The families putting up their used to approach and request the local representatives, MPs and MLAs to seek permission from the Government for re-development of the slums, providing houses as per the SRA standards in the same land. The present living conditions of these families are sub-human and needs a benevolent look from the Government side.

This rehabilitation issue needs to be compassionately considered on humanitarian grounds and offer a solution so that the slums can be developed and these families can be provided with basic, decent and clean dwellings. In this connection, I urge upon the hon. Railway Minister to consider their rehabilitation with sympathy and make out a solution for providing them basic amenities and improve their living. Thank you.